

SCHEDULE-I FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DREAMS CONSTRUCTION (PUNE) PRIVATE LIMITED
RELEVANT PARTICULARS

1.	Name of corporate debtor	Dreams Construction (Pune) Private Limited
2.	Date of incorporation of corporate debtor	09/08/2011
3.	Authority under which corporate debtor is incorporated	Registrar of Companies (RoC) -Pune
4.	Corporate Identity No. of corporate debtor	U45200PN2011PTC140416
5.	Address of the registered office and principal office (if any) of corporate debtor	City Mall, Office No. 301, 3rd Floor, University Road, Ganesh Khind, Pune MH 411007 IN
6.	Insolvency commencement date in respect of corporate debtor	03/02/2023
7.	Estimated date of closure of insolvency resolution process	02/08/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vaishali Arun Patrikar, IBBI Regn No. :- IBBI/IPA-002/IP-N00812 /2019-2020 /12566
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A-2, Shantidoot Society, Parvati Darshan, Pune 411009 Email:- vapatrikar@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A-2, Shantidoot Society, Parvati Darshan, Pune 411009 Email:- ip.dreamspune@gmail.com
11.	Last date for submission of claims	17/02/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To be determined based on the claims and other information of the Corporate Debtor
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	To be determined based on the claims and other information of the Corporate Debtor
14.	(a) Relevant Forms and (b) Details of Authorized representatives are available at:	https://ibbi.gov.in/home/downloads NA

- Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Dreams Construction (Pune) Private Limited on 3rd Feb., 2023.
- The creditors of Dreams Construction (Pune) Private Limited, are hereby called upon to submit their claims with proof on or before 17th Feb., 2023 to the interim resolution professional at the address mentioned against entry No. 10.
- The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
- A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.
- Submission of false or misleading proofs of claim shall attract penalties.



Vaishali Arun Patrikar

Vaishali Arun Patrikar
Interim Resolution Professional
IBBI/IPA-002/IP-N00812 /2019-2020 /12566

Date: 4th Feb., 2023
Place: Pune